1

8. Rec'dential Scheme at Pallavapuram.

ON-GOIMG SCHEME --

MEERUT:

- 1. Hathkargha Nagar.
- 2. Housing-cum-work Centre Scheme.
- 3. Scissors Manufacturing work-cum-shelter complex at Meerut.
- 4. Sports Good manufacturing and trading unit complex at Meerut infrastructure Project.
- 5. Shatabdi Nagar (Sector 2, 4D, 5, 6 and 8) residential infrastructure project.
- 6. Ganga Nagar residential scheme phase III at Meerut.

BULANDSHAHR KHURJA:

- 1. Office-cum-Commercial Scheme at Bulandshahr.
- 2. Yamunapuram Residential Scheme at Bulandshahr.
- 3. Transport Nagar Scheme at Khurja.

TOTAL SCHEMES: :

16

COUNTER-MAGNET AREAS -

1. GWALIOR (MADHYA PRADESH):

Development Scheme of Counter Magnet Gwalia City.

- 2. PATIALA (PUNJAB):
  - Development Scheme of Counter Magnet Patiala City.

TOTAL SCHEMES: 2.

## Facilities in 'Unauthorised Colonies in Delhi

6181. SHRI GOPALRAO VITHALRAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number and names of the unauthorised colonies authorised as on 1st January, 1994 in Delhi;
- (b) by when water and sewarage facilities are likely to be provided in these colonies;
- (c) whether Government propose to provide free of cost essential facilities in these colonies under the scheme of health for all; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K THUNGON): (a) As reported by the Municipal Corporation of Delhi, the details of unauthorised colonies regularised are as per Annexure. [See Appendix 170, Annexure No. 121]

(b) According to the Delhi Water Supply and Sewage Disposal Undertaking, under the existing policy, services are provided in such colonies on the payment of development charges. It is, therefore, not possible to predict by when services will be provided in these colonies.

2

- (c) No, Sir.
- (d) The Policy is to provide service is these colonies on the payment of develoment charges.

# **Development of Peripheral Towns of NCR**

61628 SHRI SIKANDER BAKHT: Will th; Minister of URBAN DEVELOP-MENT pleased to state.

- (a) who her it is a fact that peripheral towr c National Capital Region like Ghaziabad Noida, Gurgaon and Faridabad and others were are being developed to d co rest Delhi;
- (b) if so, to what extent it has helped contain congestion in Delhi; and
- (c) in what way the planned development of the capital city has checked —(a) arcroachment of Government land; (b) the mushrooming of unauthorised Jhaggi-clusters, (c) the migration of rural copulation to Delhi and (d) the regular conversion of residential areas to commercial complexes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) The Reginal Plan-2001 for the Developmen of National Capital Region, which came into force on 23.1.1989, aims at:—

- (i) containing the growth of Na-tical Capital Territory of Delhi within a lanageabls population size of 112 lal hs by 2001 AD;
- (ii) noderate growth of 6 towns in Delhi Metropolitan Area (DMA) to acconmodate a total population of 33 lakhs by 2001 AD; and
- (r ) .Accelerated growth of 8 Prioriy To islComplexes outside DMA to accommadata a population of 20.36 lakhs by 2001 AD and planned development of 34 sub-regional centres and 5 per in NCR Counter Magnet Areas,

(b) and (c) The Ragional Plan-2001 aforesaid in loog-tern in nature. It is too early to assess its impact. One perposal indication in this connection is hat, for the first time in the last 3 decades; the population growth rate of Delhi has shown a declining treat. It will be possible to assess its impact as Garda mitigation to migration ot rural population to Delhi, encroach-ras ■ on Government land, mushrooming of unauthorised jhuggi clusters and con-vets on of residential areas to commercial use, only after the year 2001. However, the prevention and removal of oncroack-ment on Government land and of th\* conversion of residential areas to com-mercial use is a continuing activity of the Municipal Corporation of Delhi, Now Delhi Municipal Committee, Delhi Cantonment Board, DDA and L and DO. The action. taken by these agencies in. this regard is as per the statement enclosed.

#### Statement

### MUNICIPAL CORPORATION OF DELHI:

The number of encroachments detected and removed by MCD during the period 1990-91 to 1992-93 is 1,26,769.

#### N.D.M.C.:

The total number of cases of encrotch-med detected by NDMC during the period 1990 to 1992 is 38,622. All these encroashments are reported to have been removed.

### DELHI-CANTONMENT BOARD:

31 cases of encroachment were detected during the last 3 years, out of which 8 have been removed. D. D. A.

During the last 3 years. 27.50 acres of and has been reclaimed after remove-in? luthorised constructionslencroach *me* L. and D. O.:

The number of encroachments detected L and DO during the years 1991 to is 187. According to L and DO, FIRs have been lodged with the police.